

**GOVERNMENT OF INDIA  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 313  
TO BE ANSWERED ON 05.02.2019**

**Reservation to Differently Abled Persons**

**313. SHRI KAPIL MORESHWAR PATIL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the existing provisions to provide reservation to differently-abled persons in the Public establishments and Public Undertakings;
- (b) the status of the implementation of the aforesaid provisions in the various Government Institutions;
- (c) the percentage of differently abled persons covered so far out of their total population;
- (d) whether the Government proposes to provide any reservation to the differently abled persons in the private sector also;
- (e) if so, the details thereof and the achievements thereon; and
- (f) the steps taken/proposed to be taken in this regard in coordination with the Central Departments, State Governments, etc.?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHANPAL GURJAR)**

(a) to (c) Section 34(1) of the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016) provides for reservation of not less than four percent of the vacancies in Government establishment including public undertakings for persons with benchmark disabilities in the category of (a) blindness and low vision; (b) deaf and hard of hearing; (c) locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy; (d) autism, intellectual disability, specific learning disability and mental illness; (e) multiple disabilities



from amongst persons under clauses (a) to (d) including deaf-blindness in the posts identified for each disabilities.

Accordingly, Department of Personnel and Training has issued instructions on 15/01/2018 to all Ministries/Departments for implementation of this provision.

According to Department of Personnel & Training (DoP&T), as per data provided by various Ministries/Departments of the Central Government which includes their attached and subordinate offices, the number of persons with disabilities appointed through direct recruitment as on 1<sup>st</sup> January of the years 2014, 2015 and 2016 were as under:

<b>As on</b>	<b>Number of Departments /Ministries who have uploaded the information</b>	<b>Number of Persons with Disabilities appointed through direct recruitment</b>
01.01.2014	78	2519
01.01.2015	77	2059
01.01.2016	78	1767

(d) to (f) Section 35 of the RPwD Act, 2016 mandates appropriate Government and the local authorities, within the limit of their economic capacity and development, to provide incentives to employer in private sector to ensure that at least five per cent. of their work force is composed of persons with benchmark disability.

The Ministry implements incentive scheme for providing employment to persons with disabilities in the private sector.

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